

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E', NEW DELHI**

**Before Sh. Kuldip Singh, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**(Through Video Conferencing)**

**ITA No. 102/Del/2014 : Asstt. Year : 2006-07**

M/s Mega Corporation, NSIC Complex, Maa Anandmayee Marg, Okhla Industrial Estate, Phase-II, New Delhi-110020	Vs	Addl. Commissioner of Income Tax, Range-6, New Delhi
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AACCM9506E</b>		

**Assessee by : Sh. Shailesh Gupta, Adv.**

**Revenue by : Ms. Rakhi Vimal, Sr. DR**

<b>Date of Hearing: 23.11.2020</b>	<b>Date of Pronouncement: 27.11.2020</b>
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**ORDER**

**Per Kuldip Singh, Judicial Member:**

The present appeal has been filed by the assessee against the order of the Id. CIT (A)-IX New Delhi dated 29.11.2013.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 and 2.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous with liberty to the assessee to approach the Tribunal in case the "Form 3" has not been issued by the designated authority.

4. In the result, the appeal of the assessee is dismissed for statistical purpose.

Order pronounced in the Open Court on 27/11/2020

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

Sd/-

**(Kuldip Singh)**  
**Judicial Member**

**Dated: 27/11/2020**

\*Subodh\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**

		Date	<u>Initial</u>	
1.	Draft punched on computer	23.11.2020		PS
2.	Draft placed before author	23.11.2020		PS
3.	Draft proposed & placed before the second member			JM/AM
4.	Draft discussed/approved by Second Member.			JM/AM
5.	Approved Draft comes to the Sr.PS/PS			PS/PS
6.	Kept for pronouncement on			PS
7.	File sent to the Bench Clerk			PS
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			
11.	Date of uploading			